

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).872/2008

(From the judgement and order dated 03/10/2007 in CRLMA No. 24158/2007 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

NAVEENA TIWARI Petitioner(s)

VERSUS

SANJAY TIWARI & ORS. Respondent(s)

(With appln(s) for stay and office report )

WITH T.P.(CRL) No. 55 of 2008  
(With appln. for stay and office report)

T.P.(C) No. 88 of 2008  
(With appln. for stay and office report)

Date: 26/07/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V.S. SIRPURKAR  
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Petitioner(s) Mr. Himanshu Munshi,Adv.  
For Respondent(s) Dr. Monika Gusain,Adv.  
Mr. Hariom yaduvanshi, Adv.  
Mr. T.N. Singh, Adv.  
Mr. Rajeev Dubey, Adv.  
Mr. Kamlendra Mishra, Adv.

UPON hearing counsel the Court made the following  
O R D E R

As a last chance, four weeks' time is granted to the respondents to file counter-affidavit.

List thereafter.

(Pardeep Kumar) (Shashi Bala Vij)  
Court Master Court Master